

quality of goods exported from India and arranging for the inspection of such goods before shipment with a view to ensuring that the goods that are being exported are of the prescribed quality, standard, or are in accordance with the specification in the contracts.

- (vi) looking into complaints in respect of goods exported from India or against individual exporters and taking measures for settling disputes by arbitration etc.
- (vii) recommending to the Central and State Governments as well as to local bodies, chambers of commerce etc. of the steps that should be taken for removing difficulties in the way of increasing exports of Indian goods and suggesting incentives such as drawbacks or rebates of duties, exemption from taxes etc.
- (viii) implementing schemes for helping manufacturers, who have agreed to export their products upto a target figure, in regard to obtaining import licences for foreign raw materials or replacement quota for indigenous raw materials, required by the said manufacturers to fulfil their undertakings.

(b) The Councils were set up, one after the other, during the last three years. Some of them have already appointed correspondents in foreign countries and have also the full complement of staff required for export promotion work. The total number of persons employed by all the Councils now functioning is 175 and the approximate expenditure on their salaries at present is Rs. 43,000 per mensem.

(c) Government render assistance to these Councils by sanctioning grants-in-aid. The expenditure of the Councils are not incurred only out of these grants but also out of other incomes such as membership-subscrip-

tions, donations and *ad hoc* contributions from the industries concerned. Some of the Councils have other incomes such as advertisement charges, commissions, charges for services rendered etc. Salaries of staff are paid out of the whole income and hence the question of Government's contribution specifically for payment of salaries does not arise.

(d) Approximately Rs. 24,45,000 has been given by Government during the last three and a half years as grants-in-aid to the Export Promotion Councils, out of which approximately Rs. 13,86,000 has been paid from the Cotton Textile Fund administered by the Cotton Textile Fund Committee. Rs. 20,000 and Rs. 50,000 approximately have also been contributed by the Indian Central Tobacco Committee and the Indian Lac Cess Committee.

#### Small Scale Industries

1113. { Sardar Iqbal Singh:  
Shri Ram Krishan:

Will the Minister of Commerce and Industry be pleased to state the amount of financial assistance proposed to be given to each of the State Governments and the Union Territories for providing loans and grants for the development of small scale industries during the year 1958-59?

The Minister of Commerce and Industry (Shri Merarji Desai): A statement is attached. [See Appendix IV, annexure No. 122.]

#### Ambar Charkha Programme

1114. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) how much money has been asked for by the Industries Department of the Punjab Governments for the Ambar Charkha Programme during the year 1958-59;

(b) the amount sanctioned; and

(c) the number of Charkhas allotted to the Punjab for the year 1958-59?